

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
"CHANDIGARH BENCH, CHANDIGARH"**

**CP (IB) No.228/Chd/Pb./2018**

**Under Section 7 of the Insolvency & Bankruptcy  
Code, 2016.**

**In the matter of:**

State Bank of India.

....Petitioner.

Versus

Nexgen Laminators Pvt.Ltd. & Ors.

....Respondents.

**Order dated on: 27.09.2018**

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)  
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)**

For the petitioner:

- 1) Mr.Yogesh Goel, Advocate.
- 2) Mr.Saurav Goyal, Advocate.

For the respondent:

None.

**Per: R.P.Nagrath, Member (Judicial):**

**ORDER (Oral)**

Learned counsel for the petitioner on instructions submits that there are certain discrepancies in the amounts mentioned in the application.

After arguing for some time, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file fresh petition on the same cause of action with better particulars. Dismissed as withdrawn with liberty aforesaid.

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

September 27, 2018.  
Ashwani